(i) Notification S.O. No. 3619, dated the 19th November, 1966, publishing the Delhi Develop, ment Authority, (Committee Meetings) Regulations, 1966, issued by the Delhi Development Authority. [Placed in Library. See No. LT-253/67].

Papers laid

(ii) Ministry of Works, Housing and Urban Development Notification G.S.R. No. 1859, dated the 25th Novp-jiber, 1966, publishing the '^elhi Development Authority (Employees' Provident Fund and Gratuity) Rules, 1966. [Placed in Library. See No. LT-145/67].

THE DELHI SALES TAX (AMENDMENT) Rules, 1967

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT): Sir, I beg to lay on the Table, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941, a copy of Notification No. 4(92)/66-Finance (E) (1), dated the 16th March, 1967, publishing the Delhi Sales Tax (Amendment) Rules, 1967, issued by the Delhi Administration. [Placed in Library. See No. LT-146/ 67].

NOTIFICATION UNDER THE MINES AND MINERALS (REGULATION AND DEVELOP-MENT) ACT, 1957

DR. M. CHANNA REDDY: Sir, I beg to lay on the Table, under subsection (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957, a copy of the Ministry of Mines arid Metals Notification S.O. No. 3340, dated the 24th October, 1966. [Placed in Library. See No. LT-165/67].

THE RICE-MILLING INDUSTRY (REGULA-TION AND LICENSING) AMENDMENT RULES, 1967

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRI-

CULTURE, COMMUNITY DEVELOP-MENT AND CO-OPERATION (SHRI ANNASAHEB SHINDE). Sir, i beg to lay on the Table a copy of the Ministry of Food. Agriculture, Community Development and Co-operation (Department of Food) Notification G.S.R. No. 187, dated the 7th February, 1967, publishing the Rice-Milling Industry (Regulation and Licensing) Amendment Rules, 1967, under sub-section (4) of section 22 of the Rice Milling Industry (Regulation) Act, 1958 [Placed in Library. See No. LT-28/ 67].

on the Table

THE NATIONAL COOPERATIVE DEVELOP-MENT CORPORATION (AMENDMENT) RULES, 1967

SHRI ANNASAHEB SHINDE: Sir, I also beg to lay on the Table a copy of the Ministry Food. Agriculture, of Community Development and Cooperation (Department of Cooperation) Notification G.S.R. No. 637, dated the 25th April, 1967, publishing the National Cooperative Development Corporation (Amendment) Rules, 1967, under subsection (3) of section 22 of the National Cooperative Development Corporation Act, 1962. [Placed in Library. See No. LT-328/67].

NOTIFICATIONS UNDER THE ALL INDIA SERVICES ACT, 1951

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY): Sir, I beg to lay on the Table a copy each of twenty-eight Notifications of the Ministry of Home Affairs under subsection (2) of section 3 of the All India Services Act, 1951. [Placed in Library. See No. LT-882/67].

THE ANCIENT MONUMENTS AND ARCHA-EOLOGICAL SITES AND REMAINS (AMENDMENT) RULES, 1966

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (PROF. sHER SINGH): Sir, I beg to

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lay on the Table, under sub-section (4) of section 38 of the Ancient Monuments and Archaeological Sites and Remains Act, 1958, a copy of the Ministry of Education Notification S.O. No. 3520, dated the 20th November, 1966, publishing the Ancient Monuments and Archaeological Sites and Remain_s (Amendment) Rules, 1966. [Placed in Library. See No. LT-237/67].

THE CARDAMOM (THIRD AMENDMENT) RULES, 1966

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI M.- SHAFI QURESHI): Sir, I beg to lay on the Table, under sub-section (3) of section 33 of the Cardamom Act, 1965, copy of the Ministry' of Commerce Notification G.S.R. No. 1822, dated the 24th November, 1966, publishing the Cardamom (Third Amendment) Rules, 1966. [Placed in Library. *See* No. LT-305/67].

REPORT OF THE SELECT COMMITTEE OF THE RAJYA SABHA ON THE INDIAN PENAL CODE (AMENDMENT) BILL, 1963

SHRI AKBAR ALI KHAN (Andhra Pradesh): Sir, I beg to present the Report of the Select Committee of the Rajya Sabha on the Bill further to amend the Indian Penal Code.

EVIDENCE TENDERED BEFORE THE SELECT COMMITTEE OF THE RAJYA SABHA ON THE INDIAN PENAL CODE (AMENDMENT) BILL, 1963

SHRI AKBAR ALI KHAN: Sir, I beg to lay on the Table $_{a}$ c°Py of the evidence tendered before the Select Committee of the Rajya Sabha on the Bill further to amend the Indian Penal Code.

MR. CHAIRMAN: The House stands adjourned till 2.30 P.M.

Attention notices

The House then adjourned for lunch at ten minutes past one of the clock.

The House reassembled after lunch at half-past two of the clock, The VICE-CHAIRMAN (SHRI M. P. BHARGAVA) in the Chair.

REFERENCE TO CALLING ATTENTION NOTICES *RE* FOOD **SITUATION IN CERTAIN STATES**

SHRI BHUPESH GUPTA (West Bengal): Mr. Vice-Chairman, before the House adjourned we wanted to raise several issues. The new Chairman was there and we did not want to disturb him. We have given a series of calling attention notices with regard to the food situation in Kerala, West Bengal, Uttar Pradesh and Bihar, Now the situation has The specific features. Central Government is not making fresh supplies available to them even to maintain the ration in West Bengal, Kerala and other places, although, as you know, the rationing was undertaken on the assurance from the Central Government that the Central Government would keep up the supplies at least for statutory rationing and also or modified rationing. We find from the Ministers and other sources of those Governments that they are not making even a small fraction of the committed assistance, monthly assistance, available to the West Bengal Government or Kerala. For example, West Bengal is supposed to get 75,000 tonnes of foodgrains from the Centre every month. Only a small quantity has gone these and the statutory rationing is on the point of breaking down. Kerala relies on food from outside to the extent of 50 per cent of Kerala's requirements, and there again I think the commitment is for 50,000 tonnes a month. There again we find that only a very small quantity has gone. We are told, Mr. Vice-Chairman, that the ships are not arriving. But when the West Bengal Government want to internally procure foodgrains by